CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH: :MUMBAI

ORIGINAL APPLICATION NO. 414/2001

MONDAY, THE 30ST DAY OF AUGUST, 2001

CORAM: SMT. SHANTA SHASTRY. MEMBER (A)

Shri Jaswant Singh,
S/o Nannoomal
Age 39 years, working as
Post Graduate Teacher (Geography)
Kendriya Vidyalaya III, Colaba,
Mumbai400 005. ... Applicant

By Advocate Shri S.P. Kulkarni.

Versus

- 1. Asstt. Commissioner, Kendriya Vidyalaya Sanghatan, Regional office, Mumbai Region, I.T.I., Powai, Mumbai-400 076.
- The Commissioner, Kendriya Vidyalaya Sanghatan Headquarter, 18, Institutional Area, Shaheed Jeet Singh Marg, P.O. New Delhi-110 016. .. Respondents

By Advocate Ms. H.P. Shah.

ORDER (ORAL)

The applicant, who is a temporary teacher has been transferred from Kendriya Vidyalaya, Colaba, Mumbai to Ordnance Factory, Varangaon vide order dated 30.4.2001. It is the case of the applicant that he had given his option to be transferred to some other places like Agra, Bhopal, Indore as PG teachers could required to give option. Instead of considering the option given by the applicant, the respondents transferred him to Varangaon. It is further stated that in the past also twice he had given option, but they were not considered.

No doubt, he had jointed at Varangaon at the same time time, he has made a representation on 5.5.2001 requesting to adjust him in Kendriya Vidyalaya Mumbai to carry out treatment of his wife and studies of children. The learned counsel for the applicant prays that a direction may be given to the respondents to consider his representation and decide the same.

- 2. The learned counsel for the respondents submits that the applicant has been transferred to Varangaon due to redeployment as staff is in excess of sanctioned strength in Kendriya vidyalaya, Mumbai. Therefore, it is not possible to consider to retain the applicant at Mumbai.
- 3. As the applicant has already joined at Varangaon, this particular OA does not survive any more. However, the respondents may consider the representation of the applicant dated 5.5.2001 and give him a suitable reply in the matter within a period of two months from the date of receipt of copy of this order. OA is disposed of accordingly.

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MEMBER (A)

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